

IN THE INCOME TAX APPELLATE TRIBUNAL 'A' BENCH, PUNE

(Through virtual court)

**SHRI PARTHA SARATHI CHAUDHURY, JM
AND
DR. DIPAK P. RIPOTE, ACCOUNTANT MEMBER**

**ITA No. 2656/PUN/2016
Block period: 1997-98 to 2003-04**

Sitaram Shetty,
L/H of Smt Prema Shetty
201 Queens court,
Boat Club Road,
Pune-411 001.

PAN ASAPS1186R

Appellant

Vs.

Joint Commissioner of Income-tax
OSD-V Central Cir. 2*(3) Pune

Respondent

Appellant by : Shri Nitesh Khandelwal

Respondent by : Shri S.P.Walimbe

Date of Hearing : 28-02-2022

Date of Pronouncement : 28-02-2022

ORDER

PER PARTHA SARATHI CHAUDHURY, JM :

The appeal filed by the assessee is directed against the order of the Id. Commissioner of Income Tax (Appeals)-13, Pune dated 30-08-2016 for the block period 1997-98 to 2003-04.

2. Before us, the assessee filed a letter dt. 28-02-2022 seeking permission to withdraw the appeal on the ground that the issue involved in this appeal stands settled under the Vivad Se Vishwas Scheme, 2020. The assessee also filed copy of Form No.3 issued by the concerned C.I.T.

3. The ld. DR has no objection in case the assessee wishes to withdraw the appeal.

4. In view of the request made by the assessee, we permit the assessee to withdraw the appeal. However, if the Respondent Department disapproves the application of the assessee filed under Vivad se Vishwas Scheme, the assessee shall be at liberty to file an application to restore the appeal before this Tribunal as per the provisions of law.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on this 28th February 2022.

Sd/-
(DR. DIPAK R. RIPOTE)
(ACCOUNTANT MEMBER)

sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

Pune; Dated : 28th February 2022
Ankam

Copy of the Order forwarded to :

1. The Appellant.
2. The Respondent.
3. The CIT(A)-13, Pune
4. The Pr. CIT (central)
5. The CIT (DR) ITAT.
6. Guard File

BY ORDER,

Sr. Private Secretary
ITAT, Pune.

///TRUECOPY ///

		Date	
1	Draft dictated on	28-02-2022	Sr.PS
2	Draft placed before author	28-02-2022	Sr.PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		